

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

CP No.433/241/HDB/2020

AND

Cont. A 03/2024 & Cont. A 06 /2024 in CP No.433/241/HDB/2020

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mantrawadi Nagachandrika and 4 others

...Petitioner

AND

MPR Refractories Pvt Ltd & 7 others

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Cont. A 03/2024

Learned Counsel Mr Asad Hussain, for applicant present physically.

Learned Counsel Mr Balaji, for Respondents Nos 2 to 4 present physically.

In the light of the order of the Hon'ble NCLAT dated 05.06.2024, for consideration, matter adjourned to 18.07.2024. Meanwhile, brief note of submissions by the applicant if any by next hearing date.

Cont. A 06 /2024

Learned Counsel Mr Assad Hussain, for applicant present physically.

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 18.07.2024 for filing proof of service and for counter.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)